

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
(PRINCIPAL BENCH), AT FARIDKOT HOUSE,  
COPERNICUS MARG, NEW DELHI**  
Original Application NO. 550 of 2025

**IN THE MATTER OF:-**

Nafe Singh ...Applicant

Versus

North Delhi Municipal Corporation & Ors. ...Respondents.

**AFFIDAVIT IN COMPLIANCE OF ORDER DATED 03 FEB 2026**

I, Nafe Singh, aged about 56 years son of Late Sh. Raghunath Singh Saini, R/o H. No. Khasra No. 218/1, Village – Naharpur, Sector – 7, Rohini, Delhi - 110085, do hereby solemnly affirm and declare as under: -

1. That the deponent is applicant in the present Original Application and well conversant with facts of the case, hence competent to swear this affidavit.
2. That this affidavit is being filed in compliance of order dated 03 Feb 2026, in respect of outcome of the application dated 07.03.2023 already annexed with the O.A. as Annexure A-15.
3. That the deponent, on 07.02.2023, visited this Hon'ble Tribunal, where at the entrance itself, one advocate who disclosed his name as Mr. Jha. The said advocate said that he will prepare an application for de-sealing of the shop and asked for payment of Rs. 2,500/-.

That thereafter, the said advocate took the deponent to premises of Patiala House Court and got prepare an application dated 07.02.2023



(Annexure A-15). After obtaining the signature a photocopy of the same was handed over to the deponent. Thereafter, the said advocate told the deponent that deponent may go home and he will submit the said application before the Hon'ble NGT and the shop will de-sealed. The deponent was given mobile number 9711562899 for any future query.

- 5. That, thereafter, the deponent tried to contact the said advocate on various occasion, however, he was not reachable.
- 6. That the deponent never received and intimation about submitting the application dated 07.02.2023, nor about its disposal/outcome.
- 7. That the deponent remained under bonafide belief that his application dated 07.02.2023, has been filed before This Hon'ble Tribunal.
- 8. That this is my true and correct statement.

*Signature*  
DEPONENT

04 FEB 2026

**Verification:**

*Signature*

I identify the Deponent who has signed in my presence

verified at Delhi on this ..... day of February 2026 that the contents of my affidavit above, are true to the best of my knowledge and no part of it is wrong and nothing material has been concealed there from.

CERTIFIED THAT THE DEPONENT  
S. No./Smt./Kin.....  
S/o W/o D/o.....  
R/o.....  
Identified by 04 FEB 2026  
has declared that the contents of the affidavit above  
Delhi on.....  
that the Contents of the affidavit above have been read and explained to the deponent and the same are true and correct to his/her knowledge.

*Signature*  
DEPONENT



*Signature*  
Oath Commissioner Delhi